

BEFORE THE APPELLATE AUTHORITY (CENTRAL)
RIGHT TO INFORMATION ACT, TIS HAZARI COURTS, DELHI.

RTI Appeal No. 22/18
ID No. 9419

Mohak Bhadana

Vs.

....Appellant

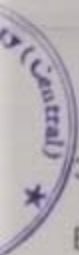
Public Information Officer,
Central, Tis Hazari Courts, Delhi.

...Respondent

26.05.2018

ORDER

1. The appellant has preferred appeal U/s 19 of Right to Information Act, 2005 (hereinafter referred as RTI Act) aggrieved by the communication dated 09.03.2018 sent by Public Information Officer, Central, Tis Hazari Courts, Delhi.
2. Appellant by way of application sought information as follows :-
 1. *Is disclosing / furnishing the litigant's Aadhaar no. mandatory for the purposes of filing before the District Courts in Delhi and/or Hon'ble High Court ?*
 2. *If the answer to the above question is in affirmative, has the Hon'ble High Court issued any directions for the said purpose ? If so, kindly furnish a copy of the same in response to my application.*
3. The PIO, it appears, has forwarded the reply by the Judicial Branch which says that no such information is available in this



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Branch. The said reply given by the Judicial Branch / PIO to the appellant is not a proper reply. Hence, the concerned Filing Branch officials are asked to file reply as to under what provision they are asking for the Aadhaar details of the litigants at the time of filing cases, applications etc.

4. Dealing Assistant from Filing Section filed the written submissions submitting that with regard to query number 1, Hon'ble Supreme Court of India has issued guidelines for filing any case/bail/Miscellaneous Applications at filing counters through a "Case Information format" which runs through a software namely "Ubuntu" and in the aforesaid format some fields are mandatory and the same were marked as ' * ' and further submitted that column No. 4 in the abovesaid format is pertaining to Aadhaar Card which is not shown as mandatory field of the abovesaid format.

5. With regard to query number 2, it is submitted that it pertains to Hon'ble High Court of Delhi and this office has no information regarding the same. However, it is seen from the record that the PIO High Court of Delhi has given a reply vide reply dated 28.02.2018.

6. Heard. It is clear from the written submissions filed by



dealing Assistant / Branch Incharge Filing Branch, Tis Hazari Courts, Delhi that though the "case information format" as per the guidelines of Hon'ble Supreme Court of India contains a column seeking Aadhaar Card number, the same is not mandatory field to be filled-in. In my view, above information suffices the query of appellant i.e. regarding query number part 1.

7. Accordingly, the PIO is directed to supply the said information along with the copy of 'Case Information Format' to the appellant. Appeal is hereby disposed of.

8. Copy of this order be provided to appellant as well as PIO. The RTI file be consigned to record room.



True Copy

[Signature]
(Kovai Venugopal)
First Appellate Authority
Central, THC :26.05.2018

[Signature]
KOVAI VENUGOPAL
First Appellate Authority (Central)
O/o District & Sessions Judge
Delhi
U/s 19 (1) of the Right to
Information Act, 2005
Room No. 120, Tis Hazari Court
Delhi